

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 211 of 2001

Tuesday, this the 20th day of March, 2001

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

1. Mallika PU,
Safaiwala (Temporary),
Range Office, Central Excise, Trichur
Residing at Porthikattil House,
Pattikkara, Cheranalloor PO,
(via) Kechary, Trichur.
2. TK Padmini,
Safaiwala (Temporary),
Divisional Office, Central Excise, Trichur
Residing at Mullakkal House,
Thyoor PO, Erumapetty, Trichur.Applicants

[By Advocate Mr. Babu Cherukara]

Versus

1. Union of India represented by the Secretary,
Ministry of Finance, New Delhi.
2. The Commissioner of Central Excise,
Commissionerate, Cochin-I,
Central Revenue Building,
I.S. Press Road, Cochin.
3. The Commissioner of Central Excise,
Commissionerate, Cochin-II,
Central Revenue Building,
Mananchira PO, Calicut.Respondents

[By Advocate Mr. P.M.M. Najeeb Khan, ACGSC (represented)]

The application having been heard on 20-3-2001, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

Applicants seek to declare that they are entitled to
get regularised as permanent Safaiwalas since they have
completed more than 3 years of continuous service and to order
to give salary and allowances equivalent to permanent
Safaiwalas in Central Excise Department.

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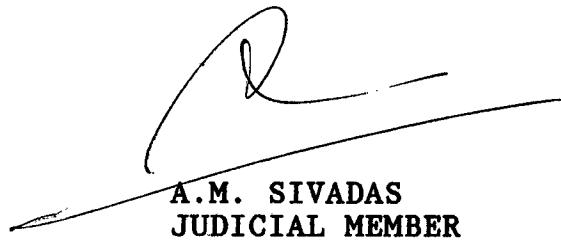
2. Respondents in the reply statement have stated thus:

"The petitioners being appointed only in 1991 are juniors and they will also be duly considered for regular appointment as and when their turn comes, after having offered appointments to their seniors."

3. The learned counsel appearing for the applicants submitted that this statement of the respondents can be recorded and the OA can be closed.

4. Accordingly, the said statement of the respondents is recorded and the Original Application is closed. No costs.

Tuesday, this the 20th day of March, 2001



A.M. SIVADAS
JUDICIAL MEMBER

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